

Form 'F'  
[See paragraph 16]

**TRANSFER OF STOCK CERTIFICATES**

I/We\* ..... (transferor/s) do hereby assign and transfer my/our\* interest or share in the inscribed stock certificate number .....of ..... percent Government Loan of ..... amounting to Rs. .... being the amount /a portion of the stock for Rs. .... as specified on the face of this instrument together with the accrued interest thereon to .....(transferee/s), his / her / their\* executors, administrators or assigns, and I/We\* ..... do freely accept the stock certificate number .....to the extent it has been transferred to me/us\*.

I/We\* ..... (transferee/s) hereby request that on my/our\* being registered as the holder/s of the stock transferred to me/us\*, the above stock certificate to the extent it has been transferred to me/us\* may be renewed in my/our\* name (s)/converted in my/our\* name(s).

@I/We\* ..... (transferor/s) hereby request that on the above transferee(s) being registered as the holder/s of the stock hereby transferred to him/them\*, the aforesaid stock certificate to the extent it has not been transferred to him/them\* may be renewed in my/our\* name (s).

As witness, our hand the ..... day of ..... two thousand and .....

Signed by the above-named transferor in the presence of** .....	Signature of transferor..... Address: .....
Signed by the above-named transferee in the presence** .....	Signature of transferee.....

\*: Delete whichever is not applicable.  
@: This paragraph is to be used only when a portion of the Certificate is transferred.  
\*\*: Signature, occupation and address of witness. Witness should be different for transferor and transferee.

**Transferred:**

Stock Certificate issued No/s ..... dated .....

Manager, Reserve Bank of India, .....